

No. Acctts.(LFA)O.A. No. 785/2023(NGT)- 112

**OFFICE OF THE DEPUTY COMMISSIONER,
SOLAN, DISTRICT SOLAN, HIMACHAL PRADESH.**

Solan:- 173212

dated:- ...5th...March, 2023

To

The Registrar General
Hon'ble National Green Tribunal
Faridkot House, Copernicus Marg, New Delhi-110001.

Subject: Report of the Joint Committee in compliance of order dated 09.01.2024 passed by the Hon'ble NGT in OA No. 785 of 2023; in Re: News item appearing in Tribune dated 15.12.2023 titled "Kasauli Distillery dumps effluent into water source, supply affected".

Sir,

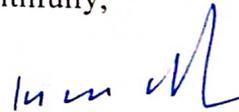
Please refer to Hon'ble NGT's order dated 09.01.2024 in the above cited matter, H.P, wherein following directions were passed:-

"...5. Considering the nature of the allegation and the issue involved, we deem it proper to form a joint Committee comprising of the representative of the Member Secretary, CPCB, RO, MoEF&CC Him ichal Pradesh, the Member Secretary, HPPCB and District Magistrate, Solan. The District Magistrate will act as nodal agency. The Committee will carry out the spot inspection, ascertain the factual position of the spot, the extent of water pollution in the Kund/water source caused by the project proponent and the remedial measures. Let the report be submitted by the Committee at least one week before the next date of hearing by e-mail at judicial- ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

6. *List this matter on 07.03.2024. ..."*

In compliance to the above-cited directions of the Hon'ble NGT, report has been submitted by the Joint Committee, which may kindly be taken on record please.

Yours faithfully,


(Manmohan Sharma), IAS,
Deputy Commissioner,
Solan, District Solan, H.P.

(Enclosed: As above)

Report of the Joint Committee in the Matter of OA No. 785 of 2023; News item appearing in Tribune dated 15.12.2023 titled “Kasauli Distillery dumps effluent into water source, supply affected”

1. Background:

The matter is related to a news article stating that, *“As per the news item, Mohan Meakin Private Limited, a Kasauli-based plant, has dumped effluents into a natural source of water in the Kasauli Kund. As a result, the water has become polluted. Considering the possibility of disease caused by drinking effluent-polluted water, the water supply from that source has been stopped. The report further states that in the sample analysis, the water was not found to be fit for human and cattle consumption.”* The Original Application was registered in a suo-moto exercise of powers based on the news item titled *“Kasauli Distillery dumps effluent into water source, supply affected”* appearing in the Tribune dated 15.12.2023.

The Hon’ble National Green Tribunal directed via an order dated 09.01.2024, as follows (**Annexure-01**):

“Considering the nature of the allegation and the issue involved, we deem it proper to form a joint Committee comprising of the representative of the Member Secretary, CPCB, RO, MoEF&CC, Himachal Pradesh, the Member Secretary, HPPCB and District Magistrate, Solan. The District Magistrate will act as nodal agency. The Committee will carry out the spot inspection, ascertain the factual position of the spot, the extent of water pollution in the Kund/water source caused by the project proponent and the remedial measures”.

2. Compliance of the Orders of Hon’ble National Green Tribunal:

A Joint Committee comprising the following officers was constituted:

- i.* Shri Narayan Singh Chauhan, HAS, SDM, Kasauli (Member nominated by Deputy Commissioner, Solan)
- ii.* Dr. Narender Sharma, Scientist ‘F’, CPCB, Regional Directorate D, Chandigarh (Member, nominated by CPCB)
- iii.* Dr. Anup Kumar Das, Scientist ‘B’, Ministry of Environment, Forest and Climate Change(MoEF&CC), Sub Office, Shimla, Himachal Pradesh
- iv.* Er. Pradeep Moudgil, Regional Officer, HPPCB, Parwanoo (Member Nominated by HPSPCB)

The meeting of the Joint Committee and site visit were conducted on 12/02/2024 (attendance sheet attached as **Annexure-02**), The approach followed by the Joint Committee for investigating the matter to prepare a factual report involved the following steps:

- i. Site visit of Jal Shakti Vibhag (JSV), Water Supply Scheme (WSS) with the officials/representatives of Jal Shakti Vibhag to know about the incident/grievances of JSV and to check the water intake point & treatment facilities provided by JSV for water treatment before further supply to the public.
- ii. The Kasauli Khud was tracked from Water Supply Scheme to the intake source and tracked tributary from the Downstream of the unit to the confluence to the Kasauli Khud.
- iii. Detailed inspection of the effluent treatment plant (ETP) of the unit M/s Moham Meakin Kasauli.
- iv. Sampling from the nallah at Water Supply Scheme, at nallah downstream of the unit & Water Treatment Plant (WTP) of the industry, for analysis of water quality parameters and effluent parameters respectively.

3. Factual Report of the Joint Committee:

- i. The Joint committee first visited the water supply scheme (WSS) scheme and nallah downstream of the unit to check the water quality of the stream along with the Officials of the Jal Shakti Vibhag.
- ii. The information generated by the local visits and google earth images revealed that the Kasauli Khud travels around 3.37 Km after the confluence with the drain/stream coming from the M/s Moham Meakin Kasauli Distillery side, before reaching Water Supply Scheme of Jal Shakti Vibhag. The alleged stream from the unit travels around 400 meter before confluence to Kasauli Khud. The Kasauli khud originates from downstream of Garkhal village. Kasauli Khud is primarily fed by the confluence of 10 minor tributaries, spanning from Grakhal to the WSS intake point. The details of the streams/tributaries merging in the Kasauli Khud, drainage map of Kasauli Khud and the Google Map showing the streams/tributaries merging in the Kasauli Khud are presented in the **Table 01, Figure-01** and **Figure-02** respectively, as follows:

Table 01: Details of the of the streams/tributaries merging with the Kasauli Khud

S. No.	Confluence to Kasauli Khud	Code	Name of Tributary
1	Right Side	R-01	Banjani to Kasauli Khud
2	Right Side	R-02	Chhhabalto Kasauli Khud
3	Right Side	R-03	Deyori to Kasauli Khud
4	Right Side	R-04	Rostum resort to Kasauli Khud
5	Left Side	L-01	Shauli Khud to Kasauli Khud
6	Left Side	L-02	Katal to Kasauli Khud
7	Left Side	L-03	Kasauli gaon to Kasauli Khud

8	Left Side	L-04	Kasuli Town Side to Kasauli Khud
9	Left Side	L-05	Unit (M/s Kasauli distillery) to Kasauli Khud
10	Left Side	L-06	Kemu Ghat to Kasauli Khud

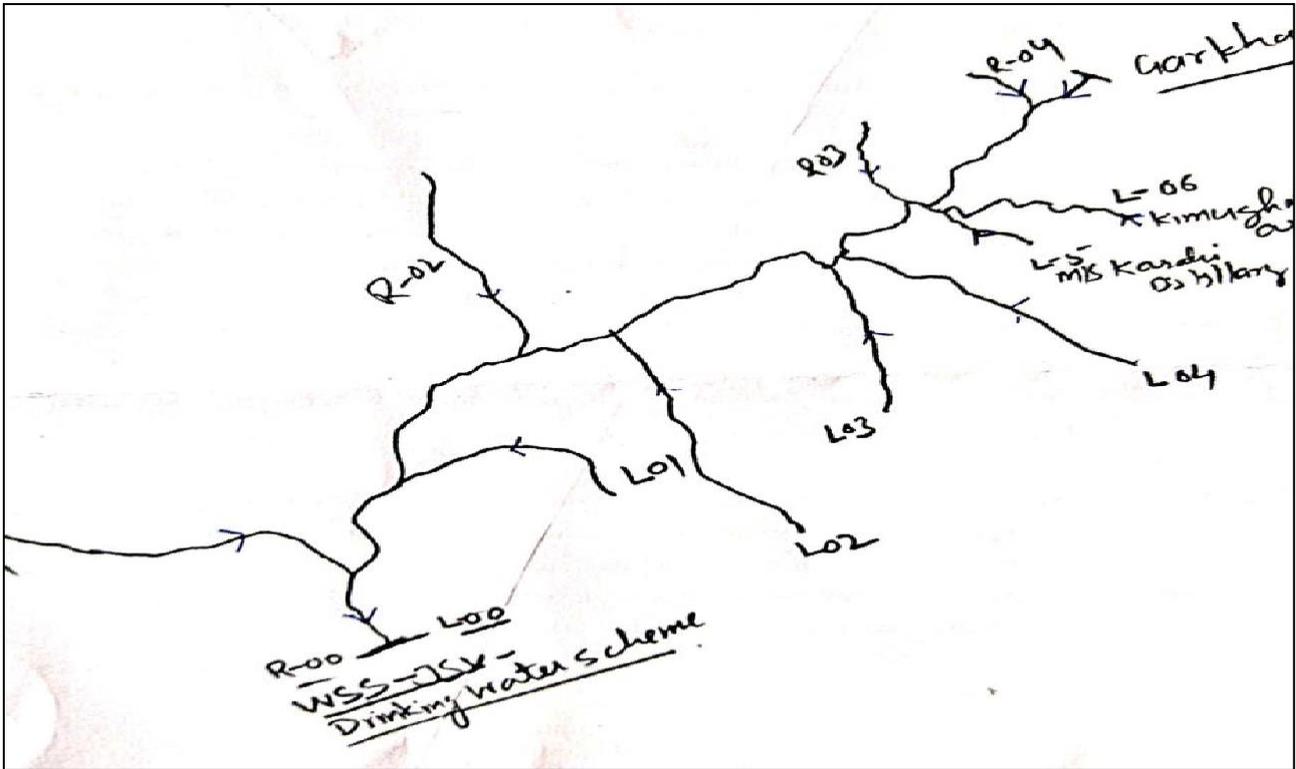


Figure 01: Drainage Map of Kasauli Khud

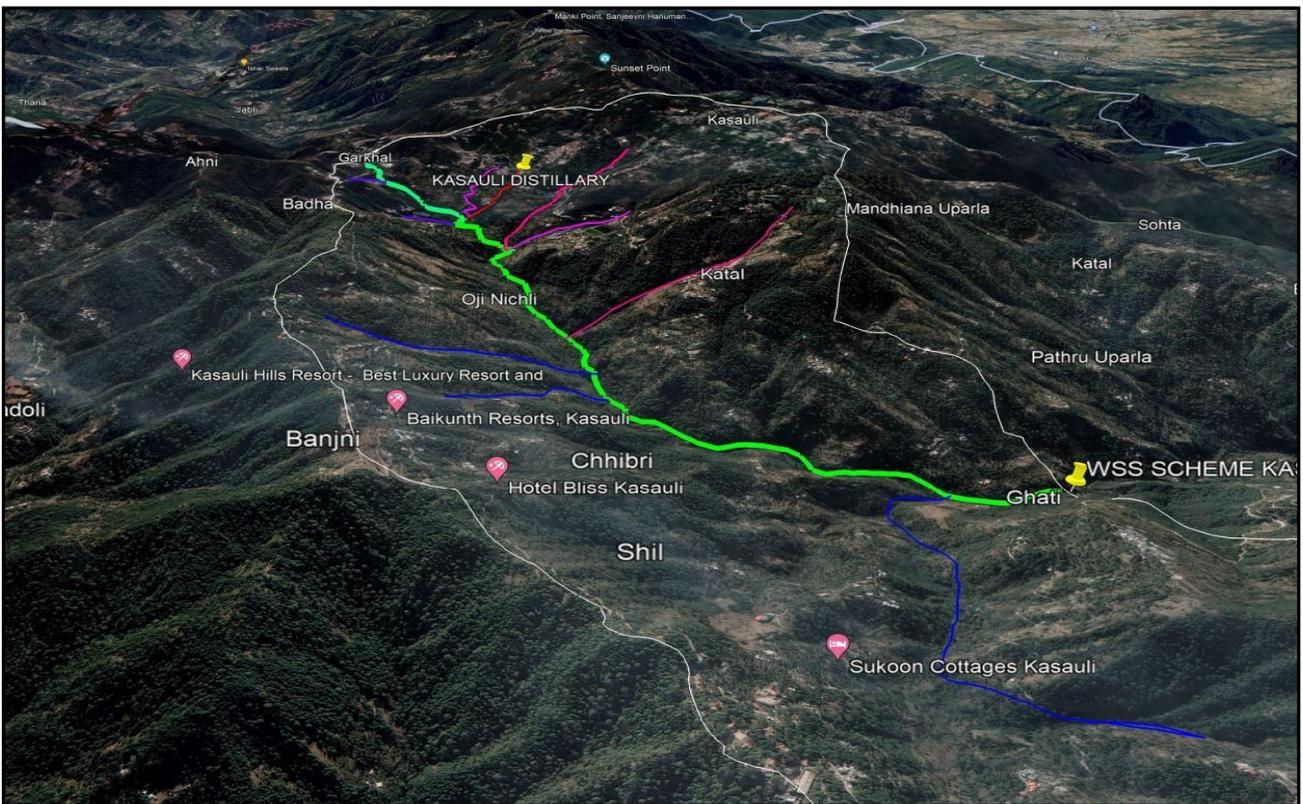


Figure 02: Google Image showing the streams/tributaries merging in the Kasauli Khud

- iii. Apart from Kasauli Distillery, there are many tourism units such as Hotels, Bread & Breakfast & Home Stays, Residential houses/villages of mainly from the Gram Panchayat Garkhal-Kasalui and Kasauli Cantonment Board in the catchment of the Khud under reference, as indicated in the **Figure 03 (Google Image/Map)**, as follows:



Figure 03: Google Image/Map showing Hotels/Tourism Units located in the catchment of Kasauli Khud

- iv. There are 18 No. of tourism units which are covered under Consent Mechanism of the State Board (**Table 02**). *All the large units (05 Nos.) having room capacity more than 25 Double Bed Rooms (DBR's) have provided captive Sewage Treatment Plants (STP's) and discharging the treated waste into the drain leading to the water supply scheme of IPH.* The remaining 13 number of tourism units have provided septic tanks and Soak pits for sewage disposal.

According to the data provided to the Joint Committee, out of 18 Tourism Units covered under Consent Mechanism, State Pollution Control Board has monitored 05 Units during last five

years. Out of these 05 Units, 04 Units were found to be complying, while, one Unit was non-complying (Table 02).

- v. The number of Home Stays and Bread & Breakfast Units, which are not covered under the consent mechanism is more as compared to the units covered under consent mechanism. These Units and the residential houses in the catchment of the Kasauli Khud are also discharging Waste water into the drains leading to Water Supply Scheme of IPH. There is not Sewage Treatment Plant (STP) installed at Kasauli for treatment of Sewage.*

Table 02: Details of the Hotels/Tourist Units located in the catchment of Kasauli Khud

Sr. No.	Industry Name	Address	Consent Validity	Bed capacity (in Double Bed Room/Family Suits)	STP /Septic tank capacity	Last monitoring/Sampling Details	Mode of Disposal	Remarks
1.	M/s A Kasauli Gaon	Village- Sawli, P.O. Garkhal, Tehsil- Kasauli, Distt. Solan.	31.03.2024	16 DBR	Septic tank- 50 KL	-	Soak Pit	-
2.	M/s Baikunth Resort Pvt. Limited	Vill. Chabbal P.O. Garkhal, Tehsil-Kasauli, Distt. Solan.	31.03.2029	35 DBR	STP- 25KLD	30.12.2022	Drain	Complying
3.	M/s Grand Maurice Heritage Lodge	Lower Mall, Kasauli, Tehsil- Kasauli, Distt. Solan.	31.03.2026	14 DBR	Septic tank-35 KL	-	Soak Pit	-
4.	M/s Hawthorn Resorts Pvt. Ltd (Inn Town Resorts)	Near NiramkariBhawan, Tehsil- Kasauli, Distt. Solan.	31.03.2024	19 DBR	Septic tank-15 KL	-	Soak Pit	-
5.	M/s Him Darshan Regency	Village-KaccharKhana -P.O. kasauli,KSP-KASAULI	31.03.2029	08 DBR	Septic tank- 06 KL	-	Soak Pit	-
6.	M/s Hotel Bliss	Village Khdoli, Tehsil Kasauli, District Solan (HP),KSP- Khadoli	31.03.2030	09 DBR	Septic tank – 22 KL	-	Soak Pit	-
7.	M/s Hotel Blossom	Village Chabbal Kasauli, District Solan,KSP-Chabbal	31.03.2031	20 DBR	Septic tank- 16.4 KL	-	Soak Pit	-
8.	M/s Hotel Kasauli Woods	Khasra No. 61-62, VPO Garkhal, Tehsil-Kasauli, Distt. Solan.	31.03.2032	08 DBR 02 FS	Septic tank – 2*23 KL	-	Soak Pit	-
9.	M/s Hotel R. Maidens	The lower Mall Kasauli, Tehsil- Kasauli, Distt. Solan.	31.03.2022	33 DBR	Scattered Septic tanks	-	Soak Pit	-
10.	M/s Hotel Ros-Common (H P T D C) Himachal Pradesh Tourism Development Corp.	64- 67, HPTDC, The lower Mall Kasauli--,KSP-kasauli	31.03.2024	09 DBR	Septic Tank- 10 KLD	-	Soak Pit	-
11.	M/s Kasauli Exotica	2 Kms Before Kasauli Bus Stand-Kasauli ,KSP-KASAULI	31.03.2024	28 DBR	STP- 10 KLD	-	Drain	Complying
12.	M/s Kasauli Resort	Vill Nalwa, P.O. Kasauli, Tehsil- Kasauli, Distt. Solan.	31.03.2027	33 DBR	STP-20 KLD	05.04.2023	Drain	Complying
13.	M/s Kasauli Resort Cottages	Vill. Nalwa-P.O. Garkhal, Tehsil-Kasauli, Distt. Solan.	31.03.2024	07 Cottage (i.e. 28 DBR)				

14.	M/s Kasauli Tourist Inn	Village - Kasauli, P.O. Kasauli, Distt. Solan.	31.03.2025	09 DBR 06 Family Suits	Septic tank – 30 KL	-	Soak Pit	-
15.	M/s Museum & Tourist Complex (An Unit Of Hp Tourism Dev. Corporation)	Dak-Bungalow, Kasauli, District Solan (HP)-Dak- Bungalow, Kasauli, District Solan (HP)	31.03.2024	32 DBR	STP- 25 KLD	23.11.2023	Drain	Non- Complying
16.	M/s Puri Hotel	Commercial Building, Upper Mall Kasauli, Tehsil- Kasauli, Distt. Solan.	31.03.2026	08 DBR	Septic tank- 15KL	-	Soak Pit	-
17.	M/s Suhana Resort	Village & P.O. Garkhal, Tehsil- Kasauli, District Solan.	31.03.2025	49 DBR 02 FS	STP-30 KLD	29.10.2022	Drain	Complying
18.	M/s Deep Hotels & Resorts	Village- Chabal, P.O. Garkhal, Tehsil- Kasauli, Distt. Solan.	31.03.2024	21 DBR	Septic tank – 24 KL	-	Soak Pit	-

- vi. It was observed that in the above Water Supply Scheme of IPH, the raw water is lifted directly from the Kasauli Khud and supplied to the local public for drinking purposes after treatment by the Jal Shakti Vibhag of Himachal Pradesh. Jal Shakti Vibhag has provided a water treatment plant based on physical treatment (Settling, sedimentation, gravity filtration) followed by chlorination before supplying for drinking purpose (**Figure 04**). No chemical or biological treatment is provided to the water for addressing organic contamination.

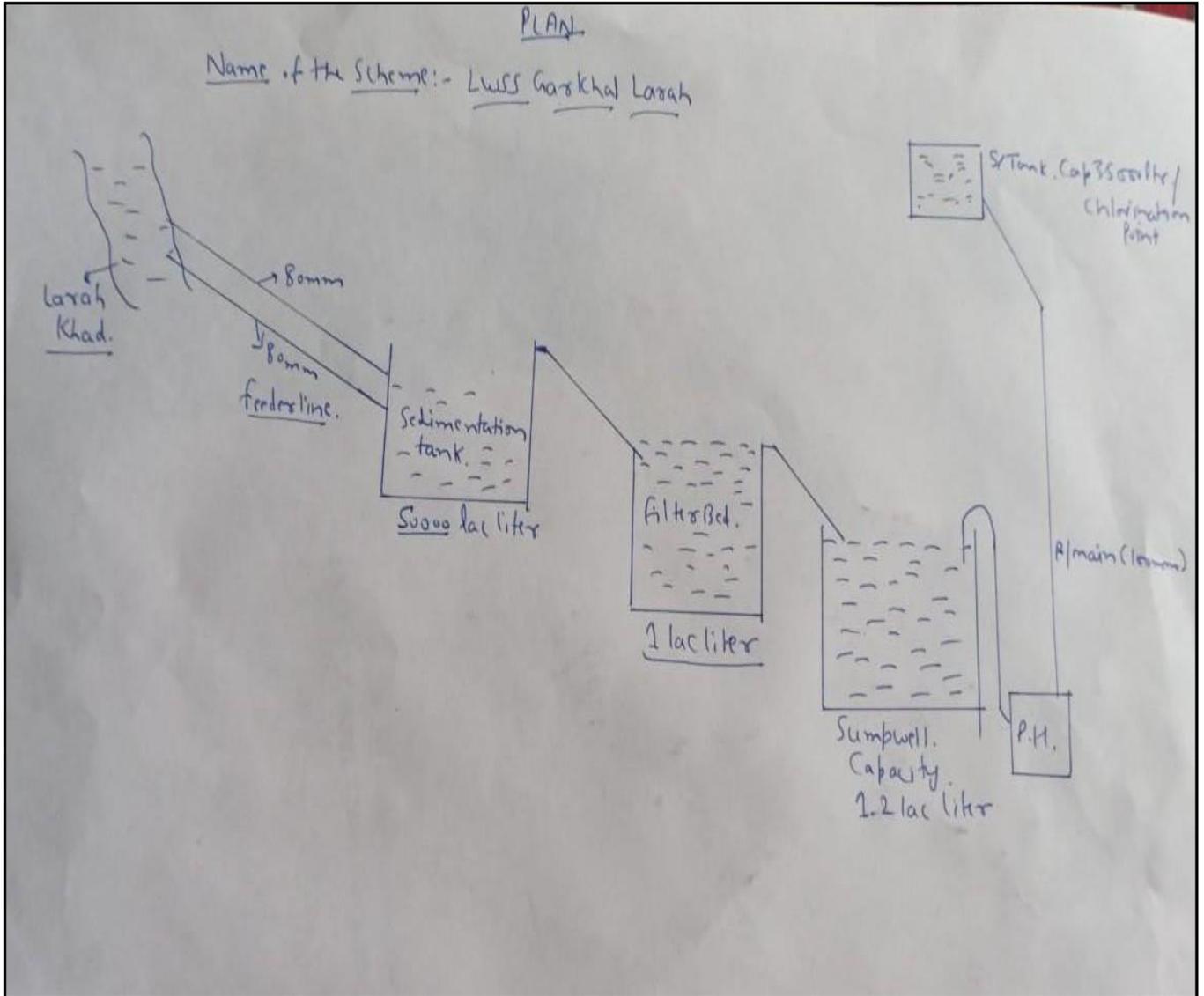


Figure 04: Water treatment scheme of IPH

- vii. *Two number of samples were collected from this water supply scheme during site visit on i.e. i.) Intake point (the point where contamination was observed by IPH, leading to this complaint followed by article in the Newspaper), ii.) treated water from WSS scheme before Chlorination. The samples were sent to CPCB Head Office Laboratory and the results of analysis are awaited.*

The parallel samples were also collected by HPPCB team, which were sent to HPPCB Laboratory and the report of the analysis as shared by HPPCB Nodal Officer is attached as **Annexure-03**.

- viii. It was observed by the Joint Committee that the nallah downstream of the unit, i.e. at around 250-300 meters downstream, was found dry. However, when further checked downstream, i.e., around 500 meters, the flow of water was observed, which is majorly due to other streams merging into the alleged nallah. The third water sample collected from this point i.e. Nallah downstream of the unit before confluence to Kasauli Khud . As per analysis results received so far from CPCB Laboratory (**Annexure-04**) Chemical Oxygen Demand (COD) , Biochemical Oxygen Demand (BOD) and Oil & Grease in this stream leading to Water Supply Scheme of IPH, was found to be 101 mg/l, 27 mg/l and 51 mg/l respectively. These values are significant in view of the fact no treatment for these parameters has been provided in the water supply scheme of IPH.
- ix. The Joint Committee also visited the unit namely M/s Kasauli Distillery located at Village Panwa, Tehsil Kasauli, Distt. Solan, Himachal Pradesh. The last consent to operate (CTO) to Unit has been granted by HPSPCB vide no. CTO/BOTH/RENEW/RO/2021/2950550 dated 27.09.2021 valid till 31/03/2024 for the manufacturing of manufacturing of Malt Spirit for the capacity of 1500 K.L./annum (**Annexure-05**) and authorization under Hazardous Waste Management Rules has been granted vide no. SOL-PWN-159 dated 01.05.2023 and is valid upto 31.03.2028 for the generation and disposal of used oil of capacity 57 Ltr/annum (**Annexure-06**).
- x. The unit (M/s Kasauli Distillery) has installed a Coal-fired Boiler of capacity 2.5 Ton/Hour having an Offline Pulse Jet Bag Filter unit and Stack as Air pollution Control Device (APCD). The unit is generating 50-100 KL of effluent per day, based on the quantity of the total brew per day taken for the producing the spirit. The unit has installed an ETP of capacity 150 KLD, which comprises of Equalization tank, Primary Clarifier, Methane Digester, Tube Settler, Aeration Tank, Membrane BIO-Reactor Unit (MBR), 02 Stage Reverse Osmosis Plant (R.O.), Activated carbon filters (ACF) + Ultraviolet (UV), and Agitated Thin Film Dryer (ATFD) for disposal of R.O. Reject. During the visit, Effluent treatment was found functional. Further, no traces of discharge from the effluent treatment area to nearby drain were observed. The Unit has also made provision to collect leakages from ETP in a sump pit with provision of lifting the same, for treatment in the Effluent. The unit has also installed a Continuous Emission Monitoring System (CEMS) at the Boiler stack and a Real-Time Water Quality Monitoring

System at the ETP Outlet.

- xi. The treated effluent, is used for both in boiler feed for steam generation and in irrigation on its own land, for which a dedicated pipeline has been laid down. ***However, the Unit has not prepared and implemented Irrigation Management Plan (IMP) in accordance with the guidelines established by the CPCB, following the directives of the Hon'ble National Green Tribunal (NGT) in the case of O.A. No. 348/2017, Shailesh Singh Vs. Al-Dua Food Processing Pvt. Ltd. in 2019.*** Additionally, as per the CPCB's guidelines, the recommendations from the Irrigation Management Plan (IMP) must be included as conditions for obtaining Consent to Operate (CTO) from the State Pollution Control Boards (SPCBs).
- xii. According to Member representing HPSPCB, the State Board is regularly monitoring the units, and the last five sample reports indicating compliance are attached as **Annexure-07**.
- xiii. Further, the stage wise sampling of ETP components was carried out by CPCB and HPSPCB during the visit the joint committee. Despite wide variation in the values reported in the analysis reports of CPCB and HPPCB, the Unit was found to be generally complying with the prescribed norms except minor exceedance in BOD (32mg/l > 30 mg/l) in CPCB's analysis report (**Table-03**).

Table -03: Results of analysis reported by HPSPCB and CPCB Laboratory

S.No.	Parameters	Results as per HPPCB Report	Results as per CPCB's Report
1.	pH	6.72	6.6
2.	BOD, mg/l	4.2	32
3.	COD, mg/l	24	105
4.	TSS, mg/l	6.0	87

The various photographs taken by the Joint Committee during site visit are attached as **Annexure-08**.

4. Conclusion and Recommendations for Remedial Measures:

- i. The Unit under reference namely M/s Kasauli Distillery, was found to be generally complying with the prescribed norms except minor exceedance in BOD (32mg/l > 30 mg/l) in CPCB's analysis report. The Joint Committee did not find any provision made by the Unit to discharge treated/untreated waste water into the drain. ***However, the Unit was found to non-complying with regard to preparation and implementation of Irrigation Management Plan***

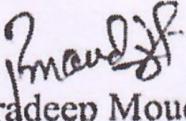
(IMP) in accordance with the guidelines established by the CPCB, following the directives of the Hon'ble National Green Tribunal (NGT) in the case of O.A. No. 348/2017, Shailesh Singh Vs. Al-Dua Food Processing Pvt. Ltd. in 2019. It is recommended that Himachal State Pollution Control Board (HPSPCB) may issue necessary Directions to the Unit for preparation and implementation of a comprehensive Irrigation Management Plan (IMP) by engaging an Agriculture Scientist/Expert or Agriculture Institute. Further, HPSPCB, may incorporate the recommendations of the Irrigation Management Plan as conditions of Consent to Operate granted to the Unit, as per CPCB's Guidelines.

- ii. *The location of the industry (M/s Kasauli Distillery), just next to one of the tributaries of main Kasauli Khud, which is source of Raw water to Drinking Water supply Scheme of Jal Shakti Vibhag at downstream, is very crucial, in case of incidental discharge of treated/ untreated waste water. Therefore, it is recommended to implement CCTV surveillance, for round the clock monitoring and taking timely corrective action. HPSPCB may issue necessary instructions to the Unit for implementing the same with connectivity to SPCB Server.*
- iii. *The Kasauli khud is primarily fed by the confluence of 10 minor tributaries, spanning from Grakhal to the Water Supply Scheme intake point. All these tributaries also carry treated and untreated sewage from Hotels/Tourism/Units located in the catchment of Kasauli Khud, which serves as intake point for the Water Supply Scheme (WSS) of Jal Shakti Vibhag. In view of the fact that Water supply scheme of Jal Shakti Vibhag involves only physical treatment followed by chlorination and does not have provision to treat organic contaminants, it is recommended that HPSPCB may revisit the mode of discharge (Drain leading to Water Supply Scheme) granted to such Hotels/Tourism Unit, in the catchment of Kasauli Khud.*
- iv. *Two number of samples were collected from this water supply scheme during site visit on i.e. i.) Intake point (the point where contamination was observed by IPH, leading to this complaint followed by article in the Newspaper), ii.) treated water from WSS scheme before Chlorination. The samples were sent to CPCB Head Office Laboratory and the results of analysis are awaited.*
- v. *The analysis of sample collected from the Nallah downstream of the unit before confluence to Kasauli Khud reveals the concentration of Chemical Oxygen Demand (COD) , Biochemical Oxygen Demand (BOD) and Oil & Grease as 101 mg/l, 27 mg/l and 51 mg/l. respectively. These values are significant in view of the fact no treatment for these parameters has been*

provided in the water supply scheme of IPH. It is recommended that Water Supply Scheme of Jal Shakti Vibhag is upgraded in terms of treatment of organic and microbial contaminants by implementing appropriate stages including but not limited to pre-chlorination, chemical and/or biological treatment, to ensure supply of safe drinking water.

- vi. *The residential houses, Home Stays and Bread & Breakfast Units, which are not covered under the consent mechanism in the catchment of the Kasauli Khud are also discharging Waste water into the drains leading to Water Supply Scheme of IPH since there is not Sewage Treatment Plant (STP) installed at Kasauli for treatment of Sewage. It is strongly recommended that Sewage Treatment Plant (STP) of adequate Capacity and technology is Installed in Kasuali, to prevent discharge of untreated domestic waste into the drains leading to Water Supply Scheme of Jal Shakti Vibhag, which is used to supply drinking water to Human Population of the area.*
- vii. *The drain map was received by Joint Committee from HPSPCB Member, on 02/03/2024 indicating 10 drains/tributaries carrying treated/untreated/natural water and leading to Water Supply Scheme of Jal Shakti Vibhag. Therefore, Joint Committee could not monitor all these streams except the one monitored during site visit on 12/02/2024 (Ref. Section 4: Point v).*

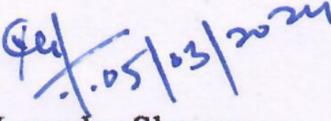
The above factual report alongwith recommendation for remedial measures is being filed for the consideration of Hon'ble National Green Tribunal. The Joint Committee shall abide by further directions of the Hon'ble National Green Tribunal, in the matter.

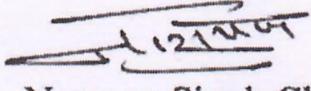

Pradeep Moudgil,
HPSPCB, Parwanoo

Assistant Environmental Engineer
HPSPCB Parwanoo, Solan

Dated: March 5, 2024


05/3/24
Dr. Anup Kumar Das,
Scientist B
Sub- Office, Shimla MoEF&CC


05/03/2024
Dr. Narender Sharma
CPCB, Chandigarh


12/02/24
Narayan Singh Chauhan,
SDM, Kasauli, Solan
Sub-Divisional Magistrate
Kasauli, Distt. Solan (H.P.)

Item No. 03

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 785/2023

In re : News item appearing in Tribune dated 15.12.2023 titled "**Kasauli
Distillery dumps effluent into water source, supply affected**"

Date of hearing: 09.01.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Respondent: Ms. Shreya S. Singh, Adv. for HP SPCB (Through VC)

ORDER

1. This Original Application is registered in *suo-moto* exercise of powers on the basis of the news item titled "Kasauli Distillery dumps effluent into water source, supply affected" appearing in Tribune dated 15.12.2023.

2. As per the news item, Mohan Meakin Private Limited, Kasauli based plant has dumped effluents into a natural source of water in the Kasauli Kund as a result of which the water has got polluted and considering the possibility of causing disease by drinking effluent polluted water, the water supply from that source has been stopped. The report further states that in the sample analysis the water was not found to be fit for human and cattle consumption.

3. The news item raises substantial issue relating to compliance of the environment norms as prescribed in the Scheduled Enactments, hence we deem it proper to implead following as respondents in the matter: -

- i. Himachal Pradesh Pollution Control Board through its Member Secretary

- ii. Central Pollution Control Board through its Member Secretary
 - iii. Deputy Commissioner/District Magistrate Solan
 - iv. Regional Officer, MoEF&CC, Himachal Pradesh
 - v. Mohan Meakin Private Limited at Kasauli through its unit
4. Ms. Shreya S. Singh, Advocate for HPPCB, respondent no. 1 has entered appearance. Let Notice be served upon the other respondents.
5. Considering the nature of the allegation and the issue involved, we deem it proper to form a joint Committee comprising of the representative of the Member Secretary, CPCB, RO, MoEF&CC Himachal Pradesh, the Member Secretary, HPPCB and District Magistrate, Solan. The District Magistrate will act as nodal agency. The Committee will carry out the spot inspection, ascertain the factual position of the spot, the extent of water pollution in the Kund/water source caused by the project proponent and the remedial measures. Let the report be submitted by the Committee at least one week before the next date of hearing by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.
6. List this matter on 07.03.2024.

Prakash Shrivastava, CP

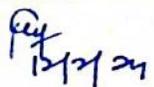
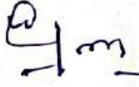
Dr. A. Senthil Vel, EM

January 09, 2024
Original Application No. 785/2023
SN.

O.A. No 785/2023

Attendance Sheet

In Compliance to Hon'ble MGT matters. O.A 785/2023
 * Site visit of M/s Kasauli Distillery, under
 Chairmanship of SDM Kasauli dated 12/02/2024.

Sr.No	Name.	Designation.	Dept.	Sign.
1.	Dr. Narendar Sharma	Sc F'	CPCB	
2.	Dr. Anup K. Das	Scientist B	Me E FCC Sub Regional office Shimla	
3.	Nitesh Rana	Super	IEPH	
4.	Gaurav Sharma	Manager Engineering	Mohan Meakin Limited, Kasauli	
5.	Pradeep Moudgil	AE2 (RO)	HRP/CS, Pun	
6.	Puneet Kumar.	JEE (HR/PEB Ro Pun)	HR/PEB	



H.P.STATE POLLUTION CONTROL BOARD REPORT BY STATE BOARD ANALYST

Report No: 11671856/W-11328

23/02/2024

ISSUED TO: Mohan Meakin Limited, Kasauli Distillery
Panwa VPO Kasauli, District Solan, H.P.Kasauli, Arki
Distt.Solan Parwanoo, H.P.173204

Sample received on: **13/02/2024**

Description of sample: **Study sample from JSV intake Point**

SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	pH	7.92		5.5-9.0	Within Permissible Limit
2	Turbidity	0.0	NTU	NA	NA
3	Calcium as CaCO ₃	126.0	mg/L	NA	NA
4	Magnesium as CaCO ₃	68.0	mg/L	NA	NA
5	Sulphate	32.88	mg/L	NA	NA
6	T-Alkalinity	206.0	mg/L	NA	NA
7	Total Hardness	194.0	mg/L	NA	NA
8	Nitrate-N	6.39	mg/L	10	Within Permissible Limit
9	Fluoride	0.0	mg/L	2.0	Within Permissible Limit
10	TDS	267.0	mg/L	NA	NA
11	Arsenic	0.0	mg/L	0.2	Within Permissible Limit
12	Cadmium	0.0	mg/L	2.0	Within Permissible Limit
13	Iron	0.957	mg/L	3.0	Within Permissible Limit
14	Nickel	0.0	mg/L	3.0	Within Permissible Limit
15	Maganese	0.0	mg/L	NA	NA
16	Zinc	0.116	mg/L	5.0	Within Permissible Limit
17	Total Chromium	0.0	mg/L	NA	NA
18	Lead	0.0	mg.IL	NA	NA
19	Copper	0.0	mg/L	3.0	Within Permissible Limit

21

20	Phenolic Compounds(as C ₆ H ₅ OH)	0.0	mg/L	NA	NA
21	Sulphide	0.0	mg/L	2	Within Permissible Limit
22	Boron	0.07	mg/L	NA	NA
23	Colour	7.686	PCU	NA	NA



**Rama Kant Awasthi ,SO
CLParwanoo**



H.P.STATE POLLUTION CONTROL BOARD REPORT BY STATE BOARD ANALYST

Report No: 11671968/W-11327

23/02/2024

ISSUED TO: Mohan Meakin Limited, Kasauli Distillery
Panwa VPO Kasauli, District Solan, H.P.Kasauli, Arki
Distt.Solan Palwanoo, H.P.173204

Sample received on: **13/02/2024**

Description of sample: **Treated water from JSV Supply Scheme or JSV Supply water**

SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	pH	7.89		5.5-9.0	Within Permissible Limit
2	Turbidity	0.0	NTU	NA	NA
3	Nitrate-N	6.56	mg/L	10	Within Permissible Limit
4	Fluoride	0.0	mg/L	2.0	Within Permissible Limit
5	TDS	280.0	mg/L	NA	NA
6	Iron	0.832	mg/L	3.0	Within Permissible Limit
7	Nickel	0.0	mg/L	3.0	Within Permissible Limit
8	Manganese	0.0	mg/L	NA	NA
9	Phenolic Compounds(as C ₆ H ₅ OH)	0.0	mg/L	NA	NA
10	Sulphide	0.0	mg/L	2	Within Permissible Limit
11	Boron	0.06	mg/L	NA	NA
12	Colour	7.686	PCU	NA	NA
13	Calcium as CaCO ₃	134.0	mg/L	NA	NA
14	Magnesium as CaCO ₃	62.0	mg/L	NA	NA
15	Sulphate	35.04	mg/L	NA	NA
16	T-Alkalinity	204.0	mg/L	NA	NA
17	Total Hardness	196.0	mg/L	NA	NA
18	Arsenic	0.0	mg/L	0.2	Within Permissible Limit
19	Cadmium	0.0	mg/L	2.0	Within Permissible Limit
20	Zinc	0.094	mg/L	5.0	Within Permissible Limit

23

21	Total Chromium	0.0	mg/L	NA	NA
22	Lead	0.0	mg/L	NA	NA
23	Copper	0.0	mg/L	3.0	Within Permissible Limit



**Rama Kant Awasthi ,SO
CLParwanoo**



H.P.STATE POLLUTION CONTROL BOARD REPORT BY STATE BOARD ANALYST

Report No: 11672140/W-11326

23/02/2024

ISSUED TO: Mohan Meakin Limited, Kasauli Distillery
Panwa VPO Kasauli, District Solan, **H.P.** Kasauli, Arki
Distt.Solan Palwanoo, **H.P.** 173204

Sample received on: **13/02/2024**

Description of sample: **From Nallah downstream of the unit**

SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	pH	7.84		5.5-9.0	Within Permissible Limit
2	Turbidity	0.0	NTU	NA	NA
3	Calcium as CaCO ₃	134.0	mg/L	NA	NA
4	Magnesium as CaCO ₃	86.0	mg/L	NA	NA
5	Nitrate-N	7.15	mg/L	10	Within Permissible Limit
6	Fluoride	0.0	mg/L	2.0	Within Permissible Limit
7	Sulphate	45.60	mg/L	NA	NA
8	T-Alkalinity	206.0	mg/L	NA	NA
9	Total Hardness	220.0	mg/L	NA	NA
10	TDS	345.0	mg/L	NA	NA
11	Arsenic	0.0	mg/L	0.2	Within Permissible Limit
12	Cadmium	0.0	mg/L	2.0	Within Permissible Limit
13	Iron	0.921	mg/L	3.0	Within Permissible Limit
14	Nickel	0.0	mg/L	3.0	Within Permissible Limit
15	Manganese	0.0	mg/L	NA	NA
16	Zinc	0.097	mg/L	5.0	Within Permissible Limit
17	Total Chromium	0.0	mg/L	NA	NA
18	Lead	0.0	mg/L	NA	NA
19	Copper	0.0	mg/L	3.0	Within Permissible Limit
20	Phenolic Compounds(as C ₆ H ₅ OH)	0.0	mg/L	NA	NA

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21	Sulphide	0.0	mg/L	2	Within Permissible Limit
22	Boron	0.10	mg/L	NA	NA
23	Colour	15.374	PCU	NA	NA



**Rama Kant Awasthi ,SO
CLParwanoo**



H.P.STATE POLLUTION CONTROL BOARD
FORMX
REPORT BY STATE BOARD ANALYST
(See Rule 26)

Report No: 98787/W-11325

23/02/2024

I hereby certify that I **Rama Kant Awasthi**, SO, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **13/02/2024** from **Punesh Kumar, JEE**, HP State Pollution Control Board **RO Parwanoo** a **Grab** sample of **from Equalization tank of Mohan Meakin Limited, Kasauli Distillery, Panwa VPO Kasauli, District Solan, H.P.Kasauli, Arki Distt. Solan Parwanoo, H.P. 173204** on dated **12/02/2024** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **13/02/2024** to **23/02/2024** and declare the result of analysis is to be as follows:-

Method of analysis					
IS- 2488(I-V), IS-3025(Pa1144): 1933, 'Standard method for examination of water', 23rd edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	pH	4.01		5.5-9.0	Not-In Permissible Limit
2	COD	15120.0	mg/L	250	Not-In Permissible Limit
3	TSS	837.0	mg/L	100	Not-In Permissible Limit
4	BOD	7600.0	mg/L	30	Not-In Permissible Limit
5	Oil and Grease	59.2	mg/L	10	Not-In Permissible Limit

The condition of the seals, fastening and container on receipt was as: sealed as **HPPCB268**

Signed this on **23/02/2024**

Remarks of Lab Head:

Rama Kant Awasthi, SO
(State Board Analyst)
CLParwanoo



From:

H.P. STATE POLLUTION CONTROL BOARD,
CLPaiwanoo

To:

Mohan Meakin Limited, Kasauli Distillely
Panwa VPO Kasauli, District Solan, H.P.Kasauli, Arki,
Distt.Solan Pa l wanoo, H.P.173204



H.P.STATE POLLUTION CONTROL BOARD
FORMX
REPORT BY STATE BOARD ANALYST
(See Rule 26)

Report No: 47740/W-11324

23/02/2024

I hereby certify that I **Rama Kant Awasthi**, SO, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **13/02/2024** from **Punesh Kumar, JEE**, HP State Pollution Control Board **RO Parwanoo** a **Grab** sample of **Feed to Aeration tank after methane digester & tube settler** of **Mohan Meakin Limited, Kasauli Distillery**, Panwa VPO Kasauli, District Solan, H.P.Kasauli, Arki Distt. Solan Parwanoo, H.P. 173204 on dated **12/02/2024** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **13/02/2024** to **23/02/2024** and declare the result of analysis is to be as follows:-

Method of analysis					
IS- 2488(I-V), IS-3025(Pa1144): 1933, 'Standard method for examination of water', 23rd edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	pH	7.60		5.5-9.0	Within Permissible Limit
2	COD	712.0	mg/L	250	Not-In Permissible Limit
3	TSS	314.0	mg/L	100	Not-In Permissible Limit
4	BOD	270.0	mg/L	30	Not-In Permissible Limit
5	Oil and Grease	2.4	mg/L	10	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as: sealed as **HPPCB268**

Signed this on **23/02/2024**

Remarks of Lab Head:

Rama Kant Awasthi, SO
(State Board Analyst)
CLParwanoo



From:

H.P. STATE POLLUTION CONTROL BOARD,
CLPaiwanoo

To:

Mohan Meakin Limited, Kasauli Distillely
Panwa VPO Kasauli, District Solan, H.P.Kasauli, Arki,
Distt.Solan Pa l wanoo, H.P.173204



**H.P.STATE POLLUTION CONTROL BOARD
FORMX
REPORT BY STATE BOARD ANALYST
(See Rule 26)**

Report No: 12883/W-11323

23/02/2024

I hereby certify that I **Rama Kant Awasthi**, SO, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **13/02/2024** from **Punesh Kumar, JEE**, HP State Pollution Control Board **RO Parwanoo** a **Grab** sample of **from Aeration tank of Mohan Meakin Limited, Kasauli Distillery, Panwa VPO Kasauli, District Solan, H.P.Kasauli, Arki Distt. Solan Parwanoo, H.P. 173204** on dated **12/02/2024** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **13/02/2024** to **23/02/2024** and declare the result of analysis is to be as follows:-

Method of analysis					
IS- 2488(I-V), IS-3025(Pa1144): 1933, 'Standard method for examination of water', 23rd edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	pH	7.72		5.5-9.0	Within Permissible Limit
2	COD	3024.0	mg/L	250	Not-In Permissible Limit
3	TSS	2984.0	mg/L	100	Not-In Permissible Limit
4	BOD	860.0	mg/L	30	Not-In Permissible Limit
5	Oil and Grease	5.2	mg/L	10	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as: sealed as **HPPCB268**

Signed this on **23/02/2024**

Remarks of Lab Head:

Rama Kant Awasthi, SO
(State Board Analyst)
CLParwanoo



From:

H.P. STATE POLLUTION CONTROL BOARD,
CLPaiwanoo

To:

Mohan Meakin Limited, Kasauli Distillely
Panwa VPO Kasauli, District Solan, H.P.Kasauli, Arki,
Distt.Solan Pa l wanoo, H.P.173204



**H.P.STATE POLLUTION CONTROL BOARD
FORMX
REPORT BY STATE BOARD ANALYST
(See Rule 26)**

Report No: 11886/W-11322

23/02/2024

I hereby certify that I **Rama Kant Awasthi**, SO, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **13/02/2024** from **Punesh Kumar, JEE**, HP State Pollution Control Board **RO Parwanoo** a **Grab** sample of **From MBR tank of Mohan Meakin Limited, Kasauli Distillery, Panwa VPO Kasauli, District Solan, H.P.Kasauli, Arki Distt. Solan Parwanoo, H.P. 173204** on dated **12/02/2024** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **13/02/2024** to **23/02/2024** and declare the result of analysis is to be as follows:-

Method of analysis					
IS- 2488(I-V), IS-3025(Pa1144): 1933, 'Standard method for examination of water', 23rd edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	pH	7.56		5.5-9.0	Within Permissible Limit
2	COD	1740.0	mg/L	250	Not-In Permissible Limit
3	BOD	520.0	mg/L	30	Not-In Permissible Limit
4	Oil and Grease	3.6	mg/L	10	Within Permissible Limit
5	TSS	1247.0	mg/L	100	Not-In Permissible Limit

The condition of the seals, fastening and container on receipt was as: sealed as **HPPCB268**

Signed this on **23/02/2024**

Remarks of Lab Head:

Rama Kant Awasthi, SO
(State Board Analyst)
CLParwanoo



From:

H.P. STATE POLLUTION CONTROL BOARD,
CLPaiwanoo

To:

Mohan Meakin Limited, Kasauli Distillely
Panwa VPO Kasauli, District Solan, H.P.Kasauli, Arki,
Distt.Solan Pa l wanoo, H.P.173204



H.P.STATE POLLUTION CONTROL BOARD
FORMX
REPORT BY STATE BOARD ANALYST
 (See Rule 26)

Report No: 34684/W-11321

23/02/2024

I hereby certify that I **Rama Kant Awasthi**, SO, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **13/02/2024** from **Punesh Kumar, JEE**, HP State Pollution Control Board **RO Parwanoo** a **Grab** sample of **Treated water from MBR or MBR permeate of Mohan Meakin Limited, Kasauli Distillery, Panwa VPO Kasauli, District Solan, H.P.Kasauli, Arki Distt. Solan Parwanoo, H.P. 173204** on dated **12/02/2024** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **13/02/2024** to **23/02/2024** and declare the result of analysis is to be as follows:-

Method of analysis					
IS- 2488(1-V), IS-3025(Pa1144): 1933, 'Standard method for examination of water', 23rd edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	pH	7.48		5.5-9.0	Within Permissible Limit
2	COD	184.0	mg/L	250	Within Permissible Limit
3	TSS	45.0	mg/L	100	Within Permissible Limit
4	BOD	24.0	mg/L	30	Within Permissible Limit
5	Oil and Grease	1.2	mg/L	10	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as: sealed as **HPPCB268**

Signed this on **23/02/2024**

Remarks of Lab Head:

Rama Kant Awasthi, SO
 (State Board Analyst)
 CLParwanoo



From:

H.P. STATE POLLUTION CONTROL BOARD,
CLPaiwanoo

To:

Mohan Meakin Limited, Kasauli Distillely
Panwa VPO Kasauli, District Solan, H.P.Kasauli, Arki,
Distt.Solan Pa l wanoo, H.P.173204



H.P.STATE POLLUTION CONTROL BOARD
FORMX
REPORT BY STATE BOARD ANALYST
(See Rule 26)

Report No: 69058/W-11320

23/02/2024

I hereby certify that I **Rama Kant Awasthi**, SO, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **13/02/2024** from **Punesh Kumar, JEE**, HP State Pollution Control Board **RO Parwanoo** a **Grab** sample of **Final Outlet of ETP of Mohan Meakin Limited, Kasauli Distillery, Panwa VPO Kasauli, District Solan, H.P.Kasauli, Arid Distt. Solan Parwanoo, H.P. 173204** on dated **12/02/2024** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **13/02/2024** to **23/02/2024** and declare the result of analysis is to be as follows:-

Method of analysis					
IS- 2488(1-V), IS-3025(Pa1144): 1933, 'Standard method for examination of water', 23rd edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	pH	6.72		5.5-9.0	Within Permissible Limit
2	COD	24.0	mg/L	250	Within Permissible Limit
3	TSS	6.0	mg/L	100	Within Permissible Limit
4	BOD	4.2	mg/L	30	Within Permissible Limit
5	Oil and Grease	0.0	mg/L	10	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as: sealed as **HPPCB268**

Signed this on **23/02/2024**

Remarks of Lab Head:

Rama Kant Awasthi, SO
(State Board Analyst)
CLParwanoo



From:

H.P. STATE POLLUTION CONTROL BOARD,
CLPaiwanoo

To:

Mohan Meakin Limited, Kasauli Distillely
Panwa VPO Kasauli, District Solan, H.P.Kasauli, Arki,
Distt.Solan Pa l wanoo, H.P.173204

NOT MHT/C.A. No. 98/2021																									
GENERAL PARAMETERS OF DISTILLERY DRAIN AND DRINKING WATER													HEAVY METALS AND BIOLOGICAL PARAMETERS OF DRINKING WATER AND												
Sl. No.	Date of Sample	Sample Type	Sample Name	Sample Description	Sample ID	pH	TDS	Ca (mg/L)	Mg (mg/L)	Fe (mg/L)	Mn (mg/L)	Cu (mg/L)	Zn (mg/L)	Cd (mg/L)	Pb (mg/L)	Ni (mg/L)	Co (mg/L)	Mg (mg/L)	Mn (mg/L)	Fe (mg/L)	Cu (mg/L)	Zn (mg/L)	Cd (mg/L)	Pb (mg/L)	
																									MPN/100ml
1	15/05/2021	Distillery Drain	Distillery Drain	Distillery Drain	DD001	7.5	1500	100	50	10	5	1	0.5	0.1	0.05	0.01	0.01	0.01	0.01	0.01	0.01	0.01	0.01	0.01	0.01
2	15/05/2021	Drinking Water	Drinking Water	Drinking Water	DW001	7.5	150	10	5	1	0.5	0.1	0.05	0.01	0.01	0.01	0.01	0.01	0.01	0.01	0.01	0.01	0.01	0.01	0.01
3	15/05/2021	Distillery Drain	Distillery Drain	Distillery Drain	DD002	7.5	1500	100	50	10	5	1	0.5	0.1	0.05	0.01	0.01	0.01	0.01	0.01	0.01	0.01	0.01	0.01	0.01
4	15/05/2021	Drinking Water	Drinking Water	Drinking Water	DW002	7.5	150	10	5	1	0.5	0.1	0.05	0.01	0.01	0.01	0.01	0.01	0.01	0.01	0.01	0.01	0.01	0.01	0.01
5	15/05/2021	Distillery Drain	Distillery Drain	Distillery Drain	DD003	7.5	1500	100	50	10	5	1	0.5	0.1	0.05	0.01	0.01	0.01	0.01	0.01	0.01	0.01	0.01	0.01	0.01
6	15/05/2021	Drinking Water	Drinking Water	Drinking Water	DW003	7.5	150	10	5	1	0.5	0.1	0.05	0.01	0.01	0.01	0.01	0.01	0.01	0.01	0.01	0.01	0.01	0.01	0.01

BRAIN	
NO.	NAME



H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009.

Website:- <http://hppcb.nic.in>

HPSPCB No : 1-C

Date: 27/09/2021

Industry Registration ID: 10058

Application No: 2950550

To,

Mohan meakin limited, kasauli distillery
Vpo kasauli, district solan, h.p.kasauli
Kasauli
Solan parwanoo
173204

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1. Particulars of Consent to Operate under Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTOIBOTHIRENEWIRO/2021/2950550
Consent valid from:	01/04/2021
Consent valid upto:	31/03/2024
Certificate Type :	RENEW
Previous CTO No. & Validity:	

2. Particulars of the Industry

Name & Designation of the Applicant	Col GS Rathaur, (Chief Executive Officer)	
Address of Industrial premises	Mohan meakin limited, kasauli distillery, Vpokasauli, district solan, h.p.kasauli, Kasauli, Solan parwanoo-173204	
Category of Industry	Red	
Type of Industry	1065-Fermentation industry including manufacture of yeast, beer, distillation of alcohol (Extra Neutral Alcohol) having waste water generation 100 KLD and above	
Scale of the Industry	Medium	
Office District	Solan parwanoo	
Capacity	RCTO for manufacturing of Malt Spirit@ 1500 KL/Yr	
Raw Materials (Name, with quantity per day)		
Raw Materials	Quantity	Unit
Barley Malt	198	M.TJMonth

Products (Name with quantity per day)				
Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Malt Spilit	K.L./Year	1500	NA	Liquor

By-Products, if any,(Name with quantity per day)

Name of By Products	Unit	Installed Capacity	Average Production
NA	K.G./Month	NA	NA

Details of the Effluent Treatment Plant

Type of Effluent	Capacity(KLD)	Quantity(KLD)
Septic Tank	10	3
Septic Tank	5	2
Septic Tank	7	2
ETP	150	58

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Indushial Process	56	ETP	Inigation/Gardening
Boiler Cooling	1.5	ETP	Inigation/Gardening
Domestic	3.2	Soak Pit/Septic Tank	Other

Quantity of fuel required (in **TPD**) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/Heater/ Evaporator/In cinerator/DG Set/Other	Capacity	Type of Boiler/Heaters /Evaporators/I ncinerator/DG Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3/hour
Boilers	HP-185	2.5TPH	Water cum smoke tube	Steam Coal and Methane gas	217 Kg/ hour
DG Sets	125 KVA	125KVA	Sudhir Cummins	Diesel	18 Litre/ hour
DG Sets	400 KVA	400KVA	Kirloskar Cummins	Diesel	50 Litre/ hour

Type of Air Pollution Control Devices installed

APOORV Dig Itally signed by
DEVGAN APOORVDEVGAN
Date: 2021.09.27
21:14:07 -t-05'30'

Apoorv Devgan (IAS)
Member Secretary
For & on behalf of
(H.P. State Pollution Control Board)

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TERMS AND CONDITIONS**A. SPECIFIC CONDITIONS**

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not be construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.
4.
 - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/ Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
 - ii) The unit shall make provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Renewal of Consent to Operate' is for:-
 - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
 - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
 - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
 - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
 - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
 - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized outlet(s) for discharging effluents from its premises.
- d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.

9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**

- a) The unit shall ensure pop01i-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.
 - b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
 - c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
 - d) Unit shall ensure Stack height for diesel generating sets as per specification.
 - e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
 - f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
 - g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the uninterrupted transfer of data as per guidelines of CPCB (if applicable).
12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

B. OTHER CONDITIONS

- 1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

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2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crnsher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(S)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Comt/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Comt/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/modification/modernization has been carried out during the previous year other wise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

APOORV Digitally signed by
APOORV DEVGAN
DEVGAN Date:2021.09.27
21:14:39+05'30'

Apoorv Devgan (IAS)
Member Secretary
For & on behalf of
(H.P. State Pollution Control Board)



H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009.

Ph. No. 0177-2673766,2673276, Fax No. 2673018

HPSPCB/HWMR/10058

Date : 01/05/2023

To, M/s
Mohan Meakin Limited, Kasauli Distillery
VPO Kasauli, District Solan, H.P.Kasauli
Arki, Distt.Solan Parwanoo(HP)

Subject: Renewal of Authorization for operating a facility for generation, storage and disposal of Hazardous Wastes.

1. (a) Number of authorization : SOL-PWN-159
(b) Period of Authorization : 5 years
(c) Valid from : 01/04/2023
(d) Date of Expiry : 31/03/2028

Details Of Authorization

S.No	Categories/ Waste Streams of Hazardous Waste	Type of Hazardous Waste	Quantity of Hazardous Waste	Mode of Disposal/ recycling/ utilization/ co-processing etc.
1	5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	5.1 Used or spent oil	57 Ltr/year	SSWML TSDF, Dabhota

Recyclable hazardous wastes procured per annum

S.No	Hazardous Wastes Type	Passbook Type	Quantity	Source (Domestic/Imported)

Schedule	Name of Process	Name of Process Waste	Passbook Type	Quantity	Mode Of Disposal	Source of generation of waste)

2. The Authorization/ Renewal of Authorization shall be in force for a period up to 31, March 2028 subject to concurrent validity of the Consent/ Renewal of Consent under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 or any other authorization required from the State Board.
3. Mohan Meakin Limited, Kasauli Distillery, is hereby granted authorization/ renewal of authorization under Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 of Environment (Protection) Act, 1986 to operate a facility for generation and storage of hazardous waste in the premises situated at above mentioned address.
4. The authorization/ renewal of authorization is subjected to the terms & conditions as given in over leaf. You shall maintain the records of hazardous waste handled by you in Form-3 and submit;
 - i) Annual return in Form-4 on or before the 30th day of June of every year.
 - ii) Apply for the renewal of authorization on prescribed Form-I through concerned Regional Office before the expiry of this authorization.
 - iii) The unit shall submit manifest in Form-10 to the concerned Regional Office regularly for the disposal of hazardous waste to the authorized facility.
5. This authorization/ renewal of authorization is without prejudice to any action, which may be due against the unit for violation of any other Environmental Act/ Rule.
6. The occupier, importer/ exporter and operator of TSDF shall be liable for all damages caused to the environment & shall be liable to pay financial penalties as levied by HP State Pollution Control Board & CPCB for violation of provisions of Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 as per Rule 23 (1) & (2).
7. The industry shall send its waste i.e. Used/ Spent Oil to the authorized recycler through authorized transporter on regular basis along with contaminated containers to the facilities authorized by State Board for its treatment and disposal and shall submit manifest in Form-10 regularly to the concerned Regional Office of the State Board.
8. There exists a Common Treatment Storage & Disposal Facility (TSDF) at Village Majra, PO Dhabota, Tehsil Nalagarh, Distt. Solan (HP). The industry shall comply with the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 w.r.t. management and handling of hazardous wastes in letter and spirit.
9. The unit shall not store the hazardous waste at their premises for more than the period prescribed as per office order No. HPSPCB/ 63rd Board Meeting/ Notification/ 11-9907-50 dated 02.08.2011 available in the State Board Website http://hppcb.nic.in/Notification/HWM/HWM_Notification.pdf.
10. The utilization of hazardous and other wastes as a resource or after pre-processing either for co-processing or for any other use, including within the premises of the generator, shall be carried out only after obtaining authorization from the State Pollution Control Board in respect of waste on the basis of standard operating procedures or guidelines provided by the central Pollution Control Board.
11. Unit shall comply with the provisions of Rule 20(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, failing which authorization granted to the unit, shall stand cancelled.



Approved By
Member Secretary
(H. P. State Pollution Control Board)

Copy to:

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1. The Consent Branch, Head Office for information please.
2. Case File.
3. The Regional Officer, HP State Pollution Control Board, Parwanoo, Distt. Solan for information in reference to case recommended by you and you are directed to ensure the compliance of conditions of Authorization and assess the quantum of hazardous waste generated by the unit and submit report thereof to this office.
4. M/s Shivalik Solid Waste Management Ltd., Village Majra, P.O. Dhabota, Tehsil Nalagarh Distt. Solan (H.P.) for information and necessary action.



Anil Joshi, IFS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

TERMS AND CONDITIONS OF AUTHORISATION

1. The authorized person shall comply with the provisions of the Environment (Protection) Act 1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the H.P. State Pollution Control Board.
3. The pers on authorized shall not rent, lend, sell, dispose, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Board.
4. Any unauthorized change in personnel, equipment and working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
6. An application for the Renewal of Authorization shall be made as per Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement)Rules, 2016 i.e. in Form-I before expiry of authorization.
7. The occupier authorized for generation, handling, collection, reception, treatment, transport, storage, recycling, reprocessing, recovery, reuse and disposal of hazardous wastes and shall maintain records of such operations along with data on environmental surveillance in Form-3 and shall submit Annual Returnsto the Board in Form-4 by on or before the 30th day of June of every year.
8. The authorized person shall report about the accident which occurs at the hazardous waste storage site immediately to HPSPCB
9. Before transferring ownership or operation of a facility/unit during its operating life or of a disposal facility during the post closure period, the owner/ operator of the unit must seek prior permission of the State Board and must notify the near occupier or operator in writing of the requirements of this authorization. An occupier or operator of the requirements of this authorization in no way relieves the new occupier or operator of his obligation to comply with all applicable requirements.
10. Before the hazardous waste is stored or dumped in the facility, he (she) must conduct a detailed physical and chemical analysis of hazardous waste sample collected from the site and to report to the State Board.
11. An occupier/ generator shall not store hazardous wastes in open ground. It must be stored in an isolated site away from plant operational area.
12. The storage tank/container of the hazardous waste should be in good condition and made of (or lined with) an appropriate material which does not react with the waste contained in it and can with-stand the physical and environmental conditions during storage and handling.
13. The occupier generating hazardous waste shall mark each container holding hazardous waste with the marking "HAZARDOUS WASTE" both in English and Hindi.
14. The storage area should be fenced properly and a SIGN/ NOTICE Board indicating "DANGER" and "HAZARDOUS WASTE" sign & nature of the waste with quantum of storage, generation shall be placed at storage site.
15. The occupier generating hazardous waste shall provide the required safety devices like safety mask, goggles, hand-gloves, gumboots etc. to the workers for handling the hazardous waste. The occupier shall impart training to the personnel/ workers for handling and storage of hazardous waste.
16. Non-compatible hazardous waste and material shall not be mixed in the same storage container.
17. The industry shall store the hazardous waste in lined pits provided within the industry premises for the period as prescribed by the State Board. The pit(s) should be covered from the top. The storage area shall be demarcated by a barbed fencing with a "DANGER" and "HAZARDOUS WASTE" sign. The unit shalltransfer the hazardous waste to TSDF at Village Majra, PO Dhabota, Tehsil Nalagarh, Distt. Solan (HP).
18. There should be sufficient & efficient provisions to avoid under ground water contamination due to waste storage and disposal. The quality of ground water where the waste has been stored shall be monitored by the industry.
19. The occupier shall be responsible for any damage of life/or property during storage of his waste and will obtain Public Liability Insurance, wherever applicable.
20. The industry shall take steps wherever feasible, for reduction in hazardous waste generated or recycled or reused and submit the report along with application for renewal of authorization.
21. The occupier who is generating hazardous waste shall draw an Emergency Plan for meeting any emergency due to On Site Storage of Hazardous Waste inside its premises.

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22. The occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board of both the States in case of transport of hazardous wastes for final disposal to a facility for treatment, storage and disposal existing in a State other than the State where the hazardous waste is generated. The occupier shall intimate the concerned State Pollution Control Boards before he hands over the hazardous wastes to the transporter in case of transportation of hazardous wastes through a State other than the State of origin or destination
23. The hazardous waste should be transported through a transporter having valid authorization of the HPSPCB.
24. No transportation of hazardous wastes shall be undertaken unless it is accompanied by five copies of the manifest (Form-10) as per the color codes. The transporter shall give a copy of the manifest duly signed with date to the occupier and retain the remaining four copies to be used as prescribed in condition no. 26
25. The occupier shall provide the transporter with six copies of the manifest in Form 10 as per the color codes indicated below:
 - Copy 1 (White) To be forwarded by the sender to the State Pollution Control Board after signing all the seven copies.
 - Copy 2 (Yellow) To be retained by the sender after taking signature on it from the transporter and rest of the five signed copies to be carried by the transporter.
 - Copy 3 (Pink) To be retained by the receiver (actual user or treatment storage and disposal facility operator) after receiving the waste and the remaining four copies are to be duly signed by the receiver.
 - Copy 4 (Orange) To be handed over to the transporter by the receiver after accepting waste.
 - Copy 5 (Green) To be sent by the receiver to the State Pollution Control Board.
 - Copy 6 (Blue) To be sent by the receiver to the sender.
 - Copy 7 (Grey) To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.
26. The occupier shall provide the transporter with relevant information in Form-9, regarding the hazardous nature of the wastes and measures to be taken in case of an emergency and shall label the hazardous and other wastes containers as per Form-8.
27. The industry shall get registered with MoEF under Battery (M&H) Rules, 2001 along with authorization from HPSPCB under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 for recycling/ reprocessing the battery scrap, lead dross etc., if applicable.
28. The industry shall ensure that E-waste generated if any, by them is channelized to authorized collection centre/ registered dismantler or recycler or is returned to the pickup or take back services provided by the producer
29. The occupier generating hazardous waste specified in Schedule-IV may sell it only to recycler having a valid authorization from State Pollution Control Board for recycling or reprocessing.
30. Bulk Consumer & Auctioneer of used lead acid batteries shall file return in Form-VIII & IX respectively of Batteries (M&H) Rules 2001.
31. The unit shall be required to display quantum, storage of hazardous wastes on a Sign Board of size 6'x4' at main gate;
32. The occupier, importer, transporter and operator of the facility shall be liable for all the damages caused to the environment or third party due to improper handling of hazardous wastes or disposal of hazardous wastes.
33. The utilization of hazardous and other wastes as a resource or after pre-processing either for co-processing or for any other use, including within the premises of the generator, shall be carried out only after obtaining authorization from the State Pollution Control Board in respect of waste on the basis of standard operating procedures or guidelines provided by the central Pollution Control Board.
34. RO rejects, if generated by the industries shall be disposed off to in MEE or to TSDF.
35. Utilization of hazardous waste as a supplementary resource or for energy recovery or after processing shall be carried out by the units only after obtaining approval from CPCB if applicable.
36. Import of hazardous wastes shall be made in accordance to the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
37. The firm shall get the sample of sludge/ slag / or process solid waste, if any, analysed for Hazardous Waste constituents/ leachate properties and inform this office accordingly.

38. The authorization is subjected to the conditions mentioned above and also to such conditions as may be specified in the rules from time to time in force under the Environment (Protection) Act 1986.



By Order

**Member Secretary
(H. P. State Pollution Control Board)**



**H.P.STATE POLLUTION CONTROL BOARD
FORMX**

Annexure07

REPORT BY STATE BOARD ANALYST

(See Rule 26)

Report No: 11577017/W-11179

14/02/2024

I hereby certify that I **Rama Kant Awasthi**, SO, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **30/01/2024** from **Punesh Kumar, JEE**, HP State Pollution Control Board **RO Parwanoo** a **Grab** sample of **Final Outlet of ETP of Mohan Meakin Limited, Kasauli Distillery, Panwa VPO Kasauli, District Solan, H.P.Kasauli, Arid Distt. Solan Parwanoo, H.P. 173204** on dated **29/01/2024** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **30/01/2024** to **14/02/2024** and declare the result of analysis is to be as follows:-

Method of analysis					
IS- 2488(1-V), IS-3025(Pa1144): 1933, 'Standard method for examination of water', 23rd edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	pH	7.75		5.5-9.0	Within Permissible Limit
2	COD	20.0	mg/L	250	Within Permissible Limit
3	BOD	2.4	mg/L	30	Within Permissible Limit
4	Oil and Grease	0.0	mg/L	10	Within Permissible Limit
5	TSS	26.0	mg/L	100	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as: sealed as **HPPCB268**

Signed this on **14/02/2024**

Remarks of Lab Head:

Rama Kant Awasthi, SO
(State Board Analyst)
CLParwanoo



From:

H.P. STATE POLLUTION CONTROL BOARD,
CLPaiwanoo

To:

Mohan Meakin Limited, Kasauli Distillely
Panwa VPO Kasauli, District Solan, H.P.Kasauli, Arki,
Distt.Solan Pa l wanoo, H.P.173204



**H.P.STATE POLLUTION CONTROL BOARD
FORMX**

Annexure07

REPORT BY STATE BOARD ANALYST

(See Rule 26)

Report No: 84759/W-10808

12/01/2024

I hereby certify that I **Rama Kant Awasthi**, SO, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **21/12/2023** from **Punesh Kumar, JEE**, HP State Pollution Control Board **RO Parwanoo** a **Grab** sample of **Final Outlet of ETP of Mohan Meakin Limited, Kasauli Distillery, Panwa VPO Kasauli, District Solan, H.P.Kasauli, Arid Distt. Solan Parwanoo, H.P. 173204** on dated **21/12/2023** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **21/12/2023** to **12/01/2024** and declare the result of analysis is to be as follows:-

Method of analysis					
IS- 2488(1-V), IS-3025(Pa1144): 1933, 'Standard method for examination of water', 23rd edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	pH	6.29		5.5-9.0	Within Permissible Limit
2	COD	16.0	mg/L	250	Within Permissible Limit
3	TSS	13.0	mg/L	100	Within Permissible Limit
4	BOD	2.2	mg/L	30	Within Permissible Limit
5	Oil and Grease	0.0	mg/L	10	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as: sealed as **HPPCB268**

Signed this on **12/01/2024**

Remarks of Lab Head:

Rama Kant Awasthi, SO
(State Board Analyst)
CLParwanoo



From:

H.P. STATE POLLUTION CONTROL BOARD,
CLPaiwanoo

To:

Mohan Meakin Limited, Kasauli Distillely
Panwa VPO Kasauli, District Solan, H.P.Kasauli, Arki,
Distt.Solan Pa l wanoo, H.P.173204



**H.P.STATE POLLUTION CONTROL BOARD
FORMX**

Annexure07

REPORT BY STATE BOARD ANALYST

(See Rule 26)

Report No: 2716/W-10269

02/12/2023

I hereby certify that I **Rama Kant Awasthi**, SO, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **24/11/2023** from **Punesh Kumar, JEE**, HP State Pollution Control Board **RO Parwanoo** a **Grab** sample of **Final Outlet of ETP of Mohan Meakin Limited, Kasauli Distillery, Panwa VPO Kasauli, District Solan, H.P.Kasauli, Arid Distt. Solan Parwanoo, H.P. 173204** on dated **23/11/2023** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **24/11/2023** to **02/12/2023** and declare the result of analysis is to be as follows:-

Method of analysis					
IS- 2488(I-V), IS-3025(Pa1144): 1933, 'Standard method for examination of water', 23rd edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	COD	8.0	mg/L	250	Within Permissible Limit
2	TSS	4.0	mg/L	100	Within Permissible Limit
3	BOD	1.6	mg/L	30	Within Permissible Limit
4	pH	5.28		5.5-9.0	Not-In Permissible Limit
5	Oil and Grease	0.0	mg/L	10	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as: sealed as **HPPCB268**

Signed this on **02/12/2023**

Remarks of Lab Head:

Rama Kant Awasthi, SO
(State Board Analyst)
CLParwanoo



From:

H.P. STATE POLLUTION CONTROL BOARD,
CLPaiwanoo

To:

Mohan Meakin Limited, Kasauli Distillely
Panwa VPO Kasauli, District Solan, H.P.Kasauli, Arki,
Distt.Solan Pa l wanoo, H.P.173204



**H.P.STATE POLLUTION CONTROL BOARD
FORMX**

Annexure07

REPORT BY STATE BOARD ANALYST

(See Rule 26)

Report No: 10061311/W-8604

24/07/2023

I hereby certify that I **Amit Pathania**, SO, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **01/07/2023** from **Punesh Kumar**, JEE, HP State Pollution Control Board **RO Parwanoo** a **Grab** sample of **Final Outlet of ETP of Mohan Meakin Limited, Kasauli Distillery, Panwa VPO Kasauli, District Solan, H.P.Kasauli, Arid Distt. Solan Parwanoo, H.P. 173204** on dated **30/06/2023** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **01/07/2023** to **24/07/2023** and declare the result of analysis is to be as follows:-

Method of analysis					
IS- 2488(1-V), IS-3025(Pa1144): 1933, 'Standard method for examination of water', 22th edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	pH	7.22		5.5-9.0	Within Permissible Limit
2	TSS	26.0	mg/L	100	Within Permissible Limit
3	COD	40.0	mg/L	250	Within Permissible Limit
4	BOD	4.8	mg/L	30	Within Permissible Limit
5	Oil and Grease	0.4	mg/L	10	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as: sealed as **HPPCB268**

Signed this on **24/07/2023**

Remarks of Lab Head:

Amit Pathania, SO
(State Board Analyst)
CLParwanoo



From:

H.P. STATE POLLUTION CONTROL BOARD,
CLPaiwanoo

To:

Mohan Meakin Limited, Kasauli Distillely
Panwa VPO Kasauli, District Solan, H.P.Kasauli, Arki,
Distt.Solan Pa l wanoo, H.P.173204



**H.P.STATE POLLUTION CONTROL BOARD
FORMX**

Annexure07

REPORT BY STATE BOARD ANALYST

(See Rule 26)

Report No: 34789/W-7783

25/05/2023

I hereby certify that I **Rama Kant Awasthi**, SO, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **02/05/2023** from **Pradeep Moudgil, AEE**, HP State Pollution Control Board **RO Parwanoo** a **Grab** sample of **Final Outlet of ETP of Mohan Meakin Limited, Kasauli Distillery, Panwa VPO Kasauli, District Solan, H.P.Kasauli, Arki Distt. Solan Parwanoo, H.P. 173204** on dated **02/05/2023** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **02/05/2023** to **25/05/2023** and declare the result of analysis is to be as follows:-

Method of analysis					
IS- 2488(1-V), IS-3025(Pa1144): 1933, 'Standard method for examination of water', 22th edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	pH	6.85		5.5-9.0	Within Permissible Limit
2	COD	12.0	mg/L	250	Within Permissible Limit
3	TSS	3.0	mg/L	100	Within Permissible Limit
4	BOD	2.6	mg/L	30	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as: sealed as 1

Signed this on **25/05/2023**

Remarks of Lab Head:



**Rama Kant Awasthi ,SO
(State Board Analyst)
CLParwanoo**

From:

H.P. STATE POLLUTION CONTROL BOARD,
CLPalwanoo

To:

Mohan Meakin Limited, Kasauli Distillery
Panwa VPO Kasauli, District Solan, H.P.Kasauli, Arki,
Distt.Solan Pa1 wanoo, H.P.173204

Photographs

P1-1st location of Stream at just *Dis* of unitP2: 2nd Location of Stream at D/s of unit

Picture: Nallah downstream of the unit was found dry